

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2812
ANSWERED ON:13.03.2000
POLL MALPRACTICES
AVTAR SINGH BHADANA

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Election Commission have received any reports on poll malpractices in the recently concluded bye-elections and certain State Legislative Assembly elections;
- (b) if so, the details thereof; and
- (c) the steps proposed to be taken to prevent the recurrence of such malpractices in future?

Answer

MINISTER OF LAW, JUSTICE & COMPANY AFFAIRS

(SHRI RAM JETHMALANI)

(a) to (c) : The Election Commission has informed that during the elections, the Commission and the officers incharge of managing the elections, like the Chief Electoral Officers, Observers, District Election Officers, Returning Officers and Assistant Returning Officers etc. receive a large number of complaints from political parties, contesting candidates and others alleging unfair practices being committed by one or the other parties or candidates. Some of these complaints are in writing and some are made over the telephone. The Commission has stated that it is, therefore, not possible for it to catalogue all the complaints received at different levels and from various sources. However, all complaints are looked into and the Commission endeavours to take corrective action wherever allegations of unfair practice appears to have some basis in facts.